

ITEM NO.24

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 901/2014

(Arising out of impugned final judgment and order dated 30/07/2013 in WP No. 2046/1981 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

RAM LAKHAN AND ORS

Petitioner(s)

VERSUS

SWAMI DAYAL AND ORS

Respondent(s)

(With interim relief and office report)

Date : 28/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
[IN CHAMBERS]

For Petitioner(s) Mr. Anurag Kishore, Adv.

For Respondent(s) Mr. Vishwa Pal Singh, Adv. (NP)

UPON hearing the counsel the Court made the following
O R D E R

A perusal of the office report reveals, that the petitioners have taken the necessary steps to serve the unserved respondent nos.2(1), 4 and 5.

In view of the above, the delay in taking necessary steps for effecting service on the unserved respondents is condoned.

Learned counsel for the petitioners states, that he has been instructed by the petitioners to seek deletion of the names of respondent no.4 and 5 from the array of respondents, on account of the fact, that they are only proforma respondents, and that, he has been permitted to record his undertaking to the effect, that the

petitioners will take the responsibility of the implications of deletion of the names of respondent nos.4 and 5.

The undertaking given by the petitioners is recorded, as noticed above. The names of respondent nos. 4 and 5 are ordered to be deleted from the array of respondents. The Registry is directed to effect necessary corrections in the memo of parties.

Let fresh service be effected on the unserved respondent no.2(1), returnable in six weeks.

(Renuka Sadana)
Court Master

(Parveen Kr. Chawla)
AR-cum-PS